GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 892

TO BE ANSWERED ON THE 1ST MARCH, 2016/PHALGUNA 11, 1937 (SAKA)

SALE OF ACID

892. SHRI NARANBHAI KACHHADIYA:

SHRI RAMESH CHANDER KAUSHIK:

SHRI P.P. CHAUDHARY:

SHRI DILIPKUMAR MANSUKHLAL GANDHI:

SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details regarding sale of acid by type and quantity during the last three years and the current year, State-wise;

(b) whether there has been violation of the rules regulating the sale of acid and legal orders in this regard;

(c) if so, the details thereof and the action taken in this regard; and

(d) the details of fines collected and persons punished and/or detained in this regard during the said period, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations. However, Ministry of Home Affairs has issued a

detailed Advisory in accordance with the direction of the Hon'ble Supreme Court, in WP (Crl) 129 of 2006, to all the States/UTs titled 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors' dated 30th August, 2013. This advisory is available in Ministry of Home Affairs website

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryAfterSupremeCourt
OrderInLaxmCase_Short.pdf

The Ministry of Home Affairs has prepared Draft Model Poison Rules 2013 with the objective of regulating sale of acid. The Model Rules include, inter alia, the form of acids (liquids or crystalline and its concentration) that can be stored and sold, issue of licenses, procurement by individuals, educational and research institutions, hospitals, industries, Government Departments and departments of Public Sector Undertakings.

Through the aforesaid advisory the States/UTs were advised to notify rules under section 2 of the Poisons Act, 1919. As per the information provided by National Crime Records Bureau (NCRB) the data on sale of acid by type and quantity and details of fines collected on violation of rules regulating sale of acid is not maintained centrally.